

whether it is on account of any serious illness, and whether he is getting proper treatment.

Shri Vasudevan Nair (Ambalapuzha): I think a little clarification is necessary. Even when he is on parole I think he has a right to leave of absence from this House on the basis that he is under detention though due to his mother's illness he is on parole. Actually, the reason for giving him leave of absence all these days was that he was under detention. There is difficulty because even if he is on parole he cannot attend this House.

Mr. Speaker: The difficulty of the Committee is that Mr. Nambiar must have applied on that ground and therefore they have recommended that. I agree with him that he must have put in that ground in the application.

Shri Hari Vishnu Kamath: Can he attend the House while on parole?

Mr. Speaker: I cannot give that information.

Shri Ranga (Chittoor): That is a point which ought to be considered by you. When a Member has been kept under detention and government thought it fit to release him on parole, he ought to be allowed to come to the House during that period, if he chooses and if he finds time to go over here.

Mr. Speaker: That parole is for a particular purpose, not for all other purposes. How can he do that?

Now, may I take it that the Members agree to the report?

Several hon. Members: Yes.

Mr. Speaker: The hon. Members concerned will be informed accordingly.

12.20 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SEVENTY-FOURTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Seventy-fourth Report of the Committee on Private Members' Bills and Resolutions.

श्री मधु लिमये (मुंगेर) : इसके संबंध में मैं आपसे एक खुलासा चाहता हूँ। उपसमिति ने मेरा जो एक व्यापक प्रस्ताव वा सूती मिलों के सम्बन्ध में उसको स्वीकृत किया है और डा० लोहिया के प्रस्ताव को भी स्वीकृत किया है। जो सूती मिल वाला प्रस्ताव है उसके बारे में रोजगार मंत्री ने मुझ से कहा है कि वह भी बहस चाहते हैं। सत्यनारायण सिंह जी भी मौजूद हैं। प्रागे क्या कार्यवाही करनी चाहिए, यह आप मुझे बतायें।

अध्यक्ष महोदय : इस वक्त नहीं हो सकता है।

श्री मधु लिमये : क्या कार्य सलाहकार समिति में यह मामला आएगा ?

अध्यक्ष महोदय : कमेटी के सामने यह जाएगा।

12.21 hrs.

ALL-INDIA SERVICES (AMENDMENT) BILL*

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Nathi): I beg to move for leave to introduce a Bill further to amend the All-India Services Act, 1951.